

than employees of Government and Local Authorities) Scheme, 1974, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 8th November, 1974.

[*Placed in Library. See No. LT—854I/74.*]

AUDIT REPORT AND CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): On behalf of Annasaheb P. Shinde, I lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1972-73 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962. [*Placed in Library. See No. LT—8548/74.*]

BOMBAY PROHIBITION (MANUFACTURE OF SPIRIT)(GUJARAT)(AMENDMENT)RULES, 1974 AND STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): I beg to lay on the Table—

(1) A copy of the Bombay Prohibition (Manufacture of Spirit) (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH/SH/822/BPA-1073-6080-P in Gujarat Government Gazette dated the 27th June, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [*Placed in Library. See No. LT—854J/74.*]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND ANNUAL REPORTS OF HARYANA AGRO-INDUSTRIES CORPORATION LTD. AND U.P. STATE AGRO-INDUSTRIAL CORPORATION LTD. ALONG WITH AUDITED ACCOUNTS.

SHRI PRABHUDAS PATEL: I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. 579(E) published in Gazette of India dated the 30th September, 1974 making certain amendment to the Delhi, Meerut and Bulandshahar Milk and Milk Products (Export Control) Order, 1974, published in Notification No. S.O. 457(E) dated the 27th July, 1974.

(ii) G.S.R. 443(E) published in Gazette of India dated the 1st November, 1974.

(iii) The Fertiliser (Movement Control) (Fourth Amendment) Order, 1974, published in Notification No. G.S.R. 457(E) in Gazette of India dated the 8th November, 1974.

[*Placed in Library. See No.—LT 8550/74.*]

(2) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year ended the 30th June, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the year 1972-73 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—8551/74].

ANNUAL REPORT & AUDITED ACCOUNTS OF EXPORT INSPECTION COUNCIL AND AGENCIES, CERTIFIED ACCOUNTS AND AUDIT REPORT OF TEXTILES COMMITTEE FOR 1972-73 AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

(1) A copy each of (i) the Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1972-73, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules 1964. [Placed in Library. See No. LT—8542/74].

(2) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT—8542/74].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Domestic Refrigerators (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2351 in Gazette of India dated the 14th September, 1974.

(ii) The Export of Water Coolers (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2353 in Gazette of India dated the 14th September, 1974.

(iii) The Export of Room Air-conditioners (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2355 in Gazette of India dated the 14th September, 1974.

(iv) The Export of Rubber Hoses (Inspection) Amendment Rules, 1974 published in Notification No. S.O. 2427 in Gazette of India dated the 21st September, 1974.

(v) The Export of Chrome Pigments (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2429 in Gazette of India dated the 21st September, 1974.

(vi) The Export of Air Compressors (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2502 in Gazette of India dated the 28th September, 1974.

(vii) The Export of Sulphuric Acid (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2802 in Gazette of India dated the 26th October, 1974.

(viii) The Export of Vacuum Flasks (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2803 in Gazette of India dated the 26th October, 1974.

(ix) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2804 in Gazette of India dated the 26th October, 1974.